Jammu and Kashmir State. I would like to know the reason why Jammu and Kashmir has not been included.

SHRI ASOKE KUMAR SEN: The reason is very clear. As a lawyer, the hon. Member ought to know that in regard to the State of Jammu and Kashmir, it is exclusively within the competence of the State Legislature. We may pass a law. But according to Article 370 the concurrence of the State Government is necessary.

The amendments were put and negatived.

THE DEPUTY CHAIRMAN: The question is:

"That clause 1 stand part of the Bill."

The motion was adopted.

Clause 1 was added to the Bill.

The Schedule, the Enacting Formula and the Title were added to the Bill.

SHRI ASOKE KUMAR SEN: Madam, I beg to move:

"That the Bill be passed."

The question was put and the motion was adopted.

THE ARMS (AMENDMENT) BILL, 1985

THE DEPUTY CHAIRMAN: As we have had a very extensive discussion on the previous Bill, May I request the hon. Members that the Arms (Amendment) Bill, 1985, be passed without much discussion.

SHRI DIPEN GHOSH (West Bengal): This Bill has not been discussed.

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): Madam, I beg to move:

"That the Bill further to amend the Arms Act, 1959, as passed by the Lok Sabha, be taken into consideration."

Madam, this is a simple proposition. The conditions as they are prevailing today do require some kind of deterrent punishment for those who violate the provisions of the Arms Act. Under Section 25(i)(a) and 25(i)(b), punishments have been prescribed. Under Section 25(1B), the minimum punishment is about six months extending to three years. Now, the amendment that is sought is that instead of six months, it should be one year. Courts have been given discretion that if they are convinced that there are reasons which rant that a lesser punishment may be given, then, of course, the courts have the discretion. But they will have to put in writing as to why they consider that a lesser punishment is The offence, when it is necessary. normally committed in other parts is punishable under Section 25(1B). But if the same offence is committed in an area which is declared by notification as a disturbed area, of course, it is a greater punishment. The minimum will be three years and the maximum will be seven years. Same is the case in the case of Section 25(1A). If, by any notification, it has been declared and if the offence is committed then, of course, the minimum period has been enhanced to three years and the maximum will be seven years. These punishments have been enhanced with a view to creating necessary conditions so that deterrent punishment may be given by the courts. And for those who possess or those who would like to carry unauthorised arms with them, some kind of a deterrent punishment is necessary. And that is why this legislation is before the House.

Madam, I hope that this House will accept this Bill.

The questions were proposed.

SHRI DIPEN GHOSH: Madam Deputy Chairman, I pick up the words with which our hon. Home

[Shri Dipen Ghosh]

Minister has concluded his speech. namely with a view to making the punishment more deterrent for the people using the unauthorised arms, this Bill has been brought. And the other aspect of this Bill is that even to make this punishment deterrent, the hon. Home Minister has sought to distinguish between the persons using the unauthorised arms in one area which may not be called a disturbed area and in another area which may be called as disturbed area. But I do not know whether the result of the use of such unauthorised arms in an area which is not declared 'disturbed' and in the area which is declared 'disturbed' would be different. I do not know. I cannot follow the rationale behind this distinction between these two.

(The Vice-Chairman (Shri Santosh Kumar) in the Chair).

Sir, the second thing which I cannot follow is this: If the idea is to make the punishment deterrent for those who will be using unauthorised arms, is it so that in fear of being committed to jail for one year instead of six months or for seven years instead of three years, they will all surrender their arms to the hon. Home Minister or go to the jungle and leave them behind? Is it the case, is it the experience of our Government that the people who are in possession of unauthorised arms, the people who use those unauthorised arms are such kind of people who, in the fear of being committed to jail for a longer period will be surrendering the arms to the Government or will abandon those arms in the jungle? No. least, not in the disturbed areas. In the disturbed areas-you are trying to say Punjab or certain other areas which are already called 'disturbed' areas-they are using these whether they are authorised arms or unauthorised arms, with a particular purpose, with a particular aim, and with a particular motive. The motive is to destabilise the country; the motive is to dismember the country, and they are exercising that movive at the behest of certain forces, the imperialist forces. So, naturally the matter is not so easy or so simple as you tried to project. I want to say that if the idea behind bringing this Bill is to deal with people who are in possession of unauthorised arms. are using such unauthorised whether in areas not declared as disturbed or in areas declared as disturbed, they will not surrender their arms with this piece of Bill. Even in areas which are declared as disturbed, where the landlords use these unauthorised arms against the peasants. where the hirelings use unauthorised arms against the landless, the labourers, against the workers, where hirelings of the industrialists use these arms against the workers on strike, will they oblige you? Will they oblige the Government in surrendering those guns for fear of being committed to jail for one year? Will the extremists, or what you call the terrorists, oblige the Government in surrendering the arms in Bihar. They are not going to oblige you. So, the question is that you have to go deep into the causes and you have to remove those causes. Even in the areas which are not called disturbed, the people who are the owners of the properties, who are rich men, are holding lands, they are in possession of these unauthorised arms and they use these arms against the poor people, against the Harijans, against the rural proletariat. So, if you cannot curb that system which breeds this thing, the people who do not labour and own property will use arms whether authorised or not, against the poor. The people who are rich are exploiters and the who are poor, are exploited. The first category exploits the second and when the people who are exploited challenge the exploiting class, then the exploiting class use arms, whether authorised or unauthorised, the exploited people. So, naturally, you have to remove this situation if

you want to remove the possibility of possessing or using unauthorised arms, Similar is the case of disturbed areas. arms and now they are out going deep into the problem, without trying to resolve the problem, the basic problem, the political problem of mobilising masses-which we say in connection with the Bill-you cannot isolate the extre_ mists or terrorists. If you cannot mobilise people against them, if you cannot isolate them from the rest, and if you drag your feet in settling the major issues, the political issues, you will not be able to tackle it. So I think this Bill will not help you to ease the situation and this will not help you to achieve the objective for which you have brought it.

SHRI P. N. SUKUL (Uttar Pradesh); Mr. Vice-Chairman, I rise to support this Bill. It has a very limited purpose and the purpose is provide deterrent punishment for use or misuse of illegal fire arms and ammunitions. My friend, Mr. Ghosh, was wondering whether it will have the desired deterrent affect or He is, perhaps, of the opinion that this would not have a deterrent effect, as far as the terrorists are concerned and that is why, he said that the problem should be solved in a political The Government is also trying way. to solve the problem in a political way. They have been consulting the various political parties. But as far as terrorism is concerned, no political party is going to support these activities. Then, how can you say that we should deal with this in a political way? We can talk about legis. We can discuss about the lations. measures which we should adopt to contain terrorism. As far as the question whether this will have a deterrent effect or not is concerned, feel, this is going to have a little deterrent effect on the terrorists. Because these terrorists are not hardened criminals. They are not dacoits. For a dacoit, one year, two years, three years, simply does not matter. But in the case of the terrorists, most

of them are young boys, students. They have been just trained in using fire arms, they have been provided with fire arms and now they are using them. If these young boys, young men, come to know that for seven years, they will be behind the bars, then, naturally, they will think twice. A dacoit may not think twice. hired killer may not think twice. may not have any deterrent effect on a professional killer or on a hardened criminal. But as regards these terrorists, young boys, these young men, who have been trained to indulge in terrorist activities. I feel, there will be a little deterrent effect on them.

In this conection, Mr. Vice Chairman, I personally think that the maximum punishment should have been a little more. The minimum punishment of one imprisonment should have been a more. But if our Government is satisfied and hopeful to be able to control these activities, we should strengthen hands of the Government by giving our assent to the Bill. With these words, support the Bill.

SHRI R. RAMAKRISHNAN (Tamil Nadu): Mr. Vice-Chairman, Sir, this is a very important amendment to an A ct. which seeks to provide deterrent punishment for unauthorised use of particularly, in the context of the increasing activities of terrorists in Punjab, Chandigarh and Delhi and other about which, we have had a very long and interesting discussion, where all concerned have expressed their views on all aspects of the situation. Therefore, would like to take this opportunity only to say that terrorism of whatever colour or brand or for whatever reasons, has to be condemned by one and all. It is really sad that in this land of ours, in this ancient land, which has been inabibited by seers, sages and savants from time immerorial, recently by Mahatama Gandhi, the Father of the nation, who all his life, advocated Ahimsa and non-violence, certain circumstances have led to a we read and where day in and day c hear only about transister bombs other terrorist activities, in which hund-

[Shri R. Ramakrishnan]

reds and thousands of innocent lives have been killed. These things really make one very sad.

Coming to the Bill itself, this has very limited purpose and it seeks to enhance the punishment for contravening some provisions of the Act. This is most welcome. I would only like to say that example is better than precept. The police machinery should be more alert in bringing the offenders to book. Already, there are so many provisions in many Acts. But many of them are not being applied. would suggest that advantage should be taken of this Act, of this law, to see that the offenders are brought to book, so that this Act will achieve what it seeks achieve, namely, to act as a deterrent. In this connection, I would like to point out that there are many Press reports about smuggling of arms of various kinds through the North-East, through Calcutta and very recently, there was a report about arms being brought to Madras in guise of some other shipment, about which the Home Minister should kindly take note and see wherefrom these arms are coming and also take effective measures to prevent large scale inflow of arms into this country.

Another thing which I would like say is that nothing has been said about areas which have not been declared "disturbed". For example, in Gujurat hundreds of lives are being lost and there wo hear of so many arms and ammunition and other things being used. So even in places like Gujarat and other sensitive areas where there is need, the provisions of this Act should be made applicable.

Finally, before I conclude, I would only like to say that under the Arms Act in India, the arm licences are issued mainly for self-defence and for sport. But today the world over there is a rethinking about gun legislation. Even in the United States, many States have passed gun laws that nobody can have any fire-arm, whether it is for self-defence or sport. There are States like that. This may not popular but in the context of increasing

misuse of firearms by all and sundry, I would like to know through the good offices of the Home Minister whether Central Government will consider banning the licensing of arms itself in this country, because ours is a peaceful land and it may not be necessary to give anybody arms even for self-defence or for sport. So I would request him to consider this aspect.

While welcoming this Bill, I would like to congratulate the Government for state of legislation they are bringing like the amendment to the Arms Act, Anti-Terrorist Bill etc. I am sure that sections of this House will definitely welcome this measure.

In conclusion, I would like to appeal to the Home Minister and to the Central Government to solve the Punjab problem soon. I am sure that this country will grow from strength to strength once that problem is solved. Thank you.

SHRI AKSHAY PANDA (Orissa): Mr. Vice-Chairman, I welcome this (Amendment) Bill. Much has been discussed in this House on the previous Bill the Terrorist and Disruptive Activities (Prevention) Bill which has just passed. Both the Bills are interlinked. This Arms (Amendment) Bill was passed in the Lok Sabha first and then the Bill. But properly we have passed Terrorist Bill first and then we have come to the Arms (Amendment) Bill.

Dipen Babu told the House that the provisions of the Bill are definitely not sufficient and the persons who are carrying unauthaorised arms will not surrender them. The purpose of the Bill is not that. The purpose of the Bill is definitely that before keeping these unauthorised or before manufacturing such arms in the country and before importing unathorised arms from foreign countries, the person concerned will think thousand times whether to have these unathorised arms.

Sir, the heroes of India's Independence movement never thought that India will come to this position. After 39 years of Independence, we have seen the growth of this country the greatest democratic country in the world. A person may be a Sikh or a Hindu or a Muslim or a Christian, but anybody who is a true Indian will not tolerate the present position of this country. After Independence, India has developed to a great extent. Still we have to go ahead. It is the largest democracy prevailing in the world. The foreign countries which cannot bear India's development -mainly the neighbouring countries Pakistan -- I do not want to mention other countries -- want to create disturbances in this country and to divide this country by way of infiltration and by way of supplying unauthorised arms and ammunition to the traitors. There are some traitors in this country and also hired traitors, those who have been sent to this country to create all sorts of disturbances. For those people this Bill will give a warning not to indulge in this type of activities.

Today life in our country is not safe. Anybody can take anybody else's Starting from a child to an adult, innocent persons are being killed without hesitation. If you see the newspapers or TV or hear the radio, every day you will find that murders are taking place by the use these unathorised arms and ammunition. Unauthorized arms are coming into country from the neighbouring countries, and they are also manufactured in country with foreign help.

The growing terrorism in our country is a great challenge to our country. We find even foreign terrorists, who have been hared and sent to our country to create unrest and divide India, which should not be tolerated at any cost. The other day our houourable Prime Minister promised to this august House to bring such type of Bills by which this type of terrorist activities will be curbed, and today the Arms Amendment Bill and the Prevention of Terrorist Activities Bill have come to our House. We have passed the previous Bill and I hope that this Bill also will be passed unanimously.

With these words I thank the Chair for giving me a change to speak in this House.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI H. K. L. BHAGAT): I just want to say one thing. If the hon. Members agree, we can stop. here and there may be no more specches on this; we can take up the Bill for voting if the entire Houre agrees. are 11 more speakers to go and it is. going to take long. Therefore, if the hon. Members agree, I would make an appeal to everybody to stop here and take up the Bill for voting.

SOME HON. MEMBERS: No. no.

SHRI DIPEN GHOSH: The Minister · is quite capable.

SHRI H. K. L. BHAGAT: Therefore, I am saying if all of you agree, we can now pass this Bill. It is a small matter. The food is also ready on the table. Otherwise, Members are going · away. So, if everybody agrees, you can put this Bill to vote.

SHRI PUTTAPAGA RADHAKRI-SHNA (Andhra Pradesh): We can do · one thing. The hon. Minister can the Congress (I) Members not to speak.

SHRI H. K. L. BHAGAT: I am making an appeal to you. If you do not agree, that is a different matter.

PUTTAPAGA RADHA-SHRI KRISHNA: They can reduce their time.

THE VICE-CHAIRMAN (SHRI SAN-TOSH KUMAR SAHU): They are not agreeing. Now, Dr. Shanti G. Patel.

DR. SHANTI G. PATEL (Maharashtra): Mr. Vice-Chairman, Sir, this measure is brought in here with a view putting certain curbs on acquisition, possession or carrying of arms. Looking at the Bill from this point of view, I think it is very desirable. As everybody knows in this House, this is being brought the context of what is happening in Punjab and other areas, particularly what we read every day in the press about terrorist activities by a certain group of people.

[Dr. Shanti G. Patel]

It is not that terrorism did not exist. There are sections in the society who believe in this, who have been indulging in this and they have been going on for quite some time. There is a section of anti-social elements which is spreading all over the country and which believes in this method of terrorizing and getting their own way. That is how they been operating. Sir, I hope this Bill will be effectively utilized against this section of people so that the people are able to lead their lives peace and happiness.

is another aspect of Sir, there Bill to which I would like to refer, that is, how those arms come into the possession of the people who carry them. One source, as everybody knows, is smuggling from foreign countries. What does Government propose to do so that smuggling is completely stopped? Unless stringent measures are taken against smugaling of arms, measures of this sort will not be able to serve the desired purpose. There is another source, and we almost every day that there thorised manufacturers of these arms most all over the country. There аге places in U.P. where they are being regularly manufactured and are being sent to distant places like Bombay. This trade is going on clandestinely for years together. What measures are to be taken to see that this unauthorised, illegal manufacture of these arms stopped? Unless some stringent steps taken just one step in this direction may not be able to serve the full purpose. Is the challenge limited to terrorism? Something more than terrorism is involved, and the challenge is far bigger than the terrorist activity. I think, we should at this bigger challenge and try to answer it in a proper way so that we are able to root out, exterminate, eradicate the whole cause of terrorism. I know that there are sections in our society, particularly in Punjab who have been unfortunately tranged, alienated. One can try to apportion the blame on one side or another. But the fact does remain that there is a amount of estrangement certain alienation. What are we going to . do

about this is the moot question. we have to do it in a way so that these people who are estranged or alienated or who feel that their self respect has been hurt, do not feel so.

Sir, I remember an instance. When I was travelling in a taxi in Delhi. I asked the driver who happened to be a gentleman, what he felt about the whole thing. The man has lost his whole house. His house was burnt during the November riots. He said that he felt about izzat. He was not complaining anything else. He felt about his respect; his honour was hurt. is something which we must make efforts to restore both at the Government as well as at the people's level. Unless, as it was said in those days, the healing of the wounds really takes place, things cannot be stopped. I therefore, suggest that all patience, all to erance is necessary in seeing that this situation is remedied and the root cause is removed. I hope, the Government will handle the situation not merely by assuming a number of powers through the provisions of the Terrorist Act which has been just adopted or powers which they are going to acquire through particular Bill but through other also so that they are able to see the situation in the proper perspective restrict the things in time.

रामानन्द यादव (विहार) उपसभाध्यक्ष जी मैं इस बिल का उहेदिल ने समर्थन करना है । इस बिल के माध्यम से सरकार ने यह कोशिश की है कि सजा की लिमिट ग्रौर बढ़ा दी जात । मैं ऐसा नहीं समझता कि सजा बढ़ा देने से ही जो गैर-कानूनी ढंग वे आज एक्सप्लोजिव का युज हो रहा है, रक सकता है। सरकार ऐसा समझती है, इसलिए वह इस बिल को लाई है । लेकिन इसके भ्रलावा भी ग्रःज जरूरत इस बात की है कि गैर-कान्नी हथियार कहः से ग्राते हैं, यह भी देखा जाये। उपसभाध्यक्ष जी, ग्राप देखेंगे कि छोटे-छोटे गांव में श्राप जाइए, तो वहां ऐसे भी व्यक्ति मिलेगे ग्रसामाजिक तत्व. जिनके पास गैर काननी फागर-ग्रामंस हैं श्रीर गांव में ऐसे भी लो। है, जो श्रनपड

हैं, वह भी स्राज एक्सप्लोजिक का छोटा सा केकर, एक बम बना लेने हैं ग्रौर उसके द्वारा हत्या कर देते है लोगों की । यह श्राम बात हो गयी है। बिहार राज्य में चले जाइए, लोग कहते हैं कि एक रुपया किलो में दस बम मिल जायेंगे। मसाला इक्ट्रा है । एक जगह गांव में **ग्रापस में लड़ाई हो रही थी ।** एक चरवाहा पश चरा रहा था, उसने अपने घरवालों को कहा. रुको मैं घर से ग्राता हं, वह घर गया ग्रीर कुछ केकर बांब लाया, बाल्टी में रख लिए ग्रौर साइकिल पर बाल्टो रख कर पहुंच गया पहुंच कर कहा आक्रमण करो और बम लेकर चलाने शरु किये ग्रौर सारी माव भाग गयी । स्राप किमी भी गांव में चले जाइये, फायर ग्राम्सं इल्लीगल रूप से हर घर विद्यमान हैं। गांव में ऐसे श्रच्छे कारीगर हैं जित का यह पृश्तनी पेशा है. वह ग्राच्छे-ग्राच्छे पिऱ्तौल बना लेते हैं जिन को पाइय गन कहते हैं, इजीली हैंडलिंग हो जाते हैं, बिस्तर में बांब लेते हैं, लेकर चल देते हैं, डकैती करते हैं, मर्डर करते हैं। लाठी से मर्डर नहीं होता । जितने मर्डर इलैंक्शन में हये लाठियों के द्वारा नहीं हए, सब में फायर ग्राम्सं चने गैर कानुनी । जो सरकारी ग्रार्डिनेंस फैक्टियों से स्नगल निकाले गये । चोरी-छिपे वह व्यवहार हो रहे हैं। गावों में बड़े अच्छे कारीगर हैं, वे बनाना जानते हैं। लोगों के साथ जेल में प्रतेक ऐसे थे जो कि बन्दक बनाने के केस में मुजरिम थे। ग्राज भी गांवों में ये चीजें बनती हैं। लेकिन हमारा एडमिनिस्ट्रेशन क्या करता है ? बहत बड़ो मावा में विदेशों से ग्रार्मस स्मगल हो कर स्राते हैं। हमारा एडपिनिस्ट्रेशन गैरकान्नी स्रार्मस का उदगम स्थान का पता लगाने में म्रसमर्थ है। त्रिरोधी दल के एक साथी ने ग्रौर इधर के लोगों ने भी कहा है हमारा इंटेलीजेंस बिल्क्ल खराब हो गया है, इंटिद्धीजेंस विभाग की निश्चित रूप से रिम्रार्गनाइज करने की जहरत है। श्रगर जरुरत हो तो कानुनी ढंग से ऐसा किया जा सकता है ताकि वह एके विटव हो सके । इसी सदन के माध्यम से मैंने ग्रनेकों बार कहा कि ग्राई०वी०

को स्राप रिम्नागंनाइज कीजिए, ठीक कीजिए । स्राज जरूरन इस बात की है, जब तक स्राप पुलिस विभाग स्रौर इंटेलिजेंस विभाग श्रौर एडिमिनिस्ट्रेशन को एफेक्टिव नहीं बनायेगे तन तक इसको रोकना सम्भव नहीं होगा। एडिमिनिस्ट्रेटिव मशीनरी, खासकर पुलिस विभाग श्रौर इंटेलीजेंस विभाग को स्राप को मजबूत करना होगा। तभी स्राप इसको 8 P.M. कन्ट्रोल कर सकेंगे। मैं समझता हं कि सरकार को सख्ती के

हं कि सरकार को सख्ती के साथ पेश स्त्राना चाहिए स्रौर इसी उम्मीद से सरकार इस कानून को लायी है। लेकिन मेरा त्रपना ख्याल है कि केवल कानून बनाने में ही कुछ नहीं होगा। इस सरकार के पास डिटरिमनेशन होना चाहिए कि हम जो इल्लीगल स्राम्स है उन को डिस्कवर करेंगे स्रौर उन पर नियंत्रण बनायेंगे स्रौर जो जो व्यक्ति उन को रखते हुए पकड़े जायें उन को उचित सजा मिले। इन शब्दों के साथ मैं इस बिल का स्वागत करता हं।

श्री कैलाशपति मिश्र (बिहार) : उपसभाध्यक्ष महोदय, सारे दिन की थकान वे बाद यह विश्वेयक यहां म्राया है ग्रीर लगता है कि सदन वहत थका हम्रा है। लेकिन मैं कहना चाहता हूं कि विषय बहुत गंभीर है। इस की इतने हल्के ढंग से लेने की स्नावश्यकता नहीं है। लगता है कि सरकार के मानस पर केवल पंजाव की घटना छायी हुई है भ्रौर पंजाब के बाहर देश में क्या हो रहा है यह उस को दिखायी नहीं पड रहा है। देश के भ्रंदर इल्लीगल भ्राम्सं का इतना बडा जमाव हो रहा है कि ग्रगर ग्राप इस सवाल को टालते रहे नो ऐसी खतरनाक स्थिति इस के चलते पैदा हो रही है कि सरकार को उसे आगे चल कर सम्भालना मिक्किल हो जाएगा । श्री रामानन्द यादव जी बिहार से स्राते हैं। उन्होंने कुछ बातें कही । मैं भी बिहार से आता हूँ ग्रौर एक उदाहरण देना चाहता हूं कि वहां 76 हजार गांवों में एक गांव भी ऐसा नहीं दिवायी पड़ेगा कि जहां 20, 25 इल्जीगल ग्राम्मं किसी गाव में न हों। हजारों को संख्या में नहीं, लाखों की संख्या में फायर ग्राम्ब ग्राप को वहां भरे दिखायी पडेंगे। सरकार को इस गमस्या

श्रिः कैला शपति मिश्रो

की गंभीरता का सही श्राक्कलन करना चाहिए। भ्राप को विचार करना चाहिए कि फायर ग्राम्सं ग्रौर एक्सप्लोसिव्ज किस-किस दरवाजे से यहां घुसते हैं। इस में संदेह नही है कि स्रभी केवल जहां तहां छिपे रूप से, गैर काननी ढंग से वहां छोटे छोटे कारखाने चल रहे हैं । लेकिन श्रब केवल उन में ही इन का [निर्माण सीमित नहीं है । इस का डाइमेंशन बहुत बढ़ गया है । स्राज विदेशो से हथियार म्रा रहे हैं। म्राज देश की सेना के पास ग्रच्छे से ग्रच्छे हथियार हैं । सेना के हथियार ग्राज ग्राप को किसी भी गांव में मिल सकते हैं। यही नहीं, एक प्रक्रिया ग्रौर चल रही है। मिले हए पुलिस के डरपोक सिपाही थाने से हथियार ला कर देते हैं। ग्रौर उनके हाथों से हजारों राइफलें पिछले तीन चार सालों में नाजायज तौर पर छीनी गयी हैं भ्रौर हालन यह है कि उन से डकैतियां हो रही हैं, रात में लोगों की हत्यायें हो रही हैं ग्रीर सड़कों पर बसें ग्रौर कारों को रोका जा रहा है। छान बीन करने के बाद ऐसे उदाहरण मिले हैं कि थाने से भाडे पर हथियार चलते हैं क्रौर जेल से सिपाहियों के भाड़े पर हथियार चलते हैं श्रौर जेल से निकल कर कैदियों के द्वारा हथियार स्राते हैं स्रौर सबैरे फिर हथियार वहीं पर दाखिल कर दिए जाते हैं । जहा समस्या इतनी गंभीर हो वहा क्या होगा। मैं एक ग्रौर उदाहरण देना चाहना हं। एक्सप्लोसिव इस के साथ जुड़ा हुन्रा है । साढ़े चार साल पूरानी घटना होगी । वहां सेंट्रल गवर्नमैंट का एक एक्सप्लोसिव का कारखाना है, बिहार में । साढ़े चार साल पहले ऐसी घटना घटी कि एक सज्जन लाइसेंस एजेंट हैं और 6 राज्यों में एक्सपलोसिव सप्लाई करते हैं, जिन की इस के लिए मोनोपोली है उन की मेगजीन के बगल में एक दिल अचानक यह घटना हुई । वहां पर ही मिलिटरी का कैंटोनमैंट है । वहां एक बड़ा विस्फोट हुम्रा ।

[उपसभापति महोदया, पीठासीन हुईं] थोडा सा समय में ग्रीर लूंगा। में जानता हुं कि सदन थका हुआ है। छान बीन

के बाद पता चला मिलीटरी एक्सपर्टस को कि 500 केजी का एक बस वहां पड़ा हम्रा था ग्रौर ग्रास पास के कई लोगों के उस की वजह से चिथड़ें चिथडे हो गये थे। लेकिन जो मैगजीन का मालिक था, जो 6 राज्यों में एक्सप्लोसिव सप्लाई करने का र्राजस्टर्ड एजेट था उस ने बहत सा एक्सप्लोसिव गलत ढंग से जमा कर रखा था। उस के छान बीन होने पर उस को पलामू जिले के एक नाले में गडवा दिया। खोज होने पर अब उस का पता चला और उस को निकाला गया तो एक स्थान से 18 हजार के-जी ग्रीर दूसरे एक स्थान से 17 हजार केजी एक्सप्लोसिव इस प्रकार से कुल 35 हजार केजी एक्सप्लोसिव निकाला गया । उस पर डेट श्राफ प्रोडक्शन है, डेट ग्राफ डिस्पैच है श्रीर कर लाया गया उठा नोट है। मैंने स्वयं छान बीन कर के इस घटना को उभारने की कोशिश की ग्रौर यह सारा समाचार ग्रखबारों में छपा है लेकिन साढे चार साल से इस संबंध की फाइल बिशार सरकार के पास दबी पड़ी है। इतना ही हुन्ना है कि इस मामले को दबा कर रखने के लिये 40 लाख रुपया घुस का दिया गया। तो समस्या इतनी गंभीर है, इतनी उलझनों से भरी हुई है कि एक ग्रधूरा विधेयक ला कर श्राप थोडी देर के लिये इस से पंजाब की समस्या का समाधान तो कर सकते हैं लेकिन जिस क्षेत्र को डिस्टर्ब्ड एरिया घोषित किया गया, जहां लाखों की तादाद में गलत ढंग से श्राम्सं बन रहे है, उनके खिलाफ कोई ठीक प्रबंध नहीं है, कोई व्यवस्था नहीं है। मैं निवेदन करना चाहता हं कि ऐसा विधेयक बनाया जाय ताकि देश के कोने कोने में जहां ग्राम्सं रखे हुए है, उनका भी समाधान किया जाये। इन शब्दों के श्रापको धन्यवाद देता हूं।

SHRI N. K. P. SALVE (Maharashtra): Madam, I rise under Rule 245 which says-

"Whenever the debate on any motion. in connection with a Bill or on

other motion becomes unduly protected, the Chairman may, after taking the sense of the Council, fix the hour which the debate shall conclude."

Madam, Rule 245 speaks about limitation of debate. Now, after hearing the honourable Member's formidable speech...

SHRI R. RAMAKRISHNAN: I object to it. There should be no reflection on the speech of any honourable I strongly object to Mr. Salve's remarks. It is not open to any Member to comment on another honourable Member's speech...

SHRI N. K. P. SALVE: All I have said is his formulated speech...

THE DEPUTY CHAIRMAN: Which rule are you quoting?

SHRI N. K. P. SALVE: Rule 245. Madam. I submit that the debate be conrluded at 8.15 and time be given to the Home Minister to reply.

SHRI R. RAMAKRISHNAN: Madam Deputy Chairman, on Mr. Salve's motion, I want to say something. Like other rules this rule is there in the Rules of Procedure, but it is never Only in rare cases when really a debate becomes protracted that the rule is meant to be applied. Now, with the consent of the Business Advisory Committee Session of the House was extended and leaders of the political parties and other representatives agreed that we will these Bills even sitting late, if required. This is an important Bill and you permitted the debate. And even the ruling party fielded a list of 7 or 8 Therefore, this rule should not be stipulated.

THE DEPUTY CHAIRMAN: The rule is not applied. I am not applying rule. But I am only requesting honourable Members to be as brief as possible. I don't think I need the protection of any rule. I request the Members to be brief at this late hour. On the last Bill were able to pass in record time. I want to put it on record. It was a very portant Bill and I appealed to the Members for their cooperation. With the cooperation of all Members from both sides

of the House, especially from the Opposition Members who did not press their amendments, we passed that ВШ in record time and I want this to go ٥n record. Similarly, I request Members to cooperate on this Bill also in record time. I don't need the protection of any rule...

SHRI N. K. P. SALVE: You not need any protection but, Madam, we need your protection...

SHRI R. RAMAKRISHNAN: Madam. we are as responsible as Mr. Salve.

THE DEPUTY CHAIRMAN: fore, now let us proceed without wasting time. Mr. Kamalendu Bhattacharjee.

SHRI KAMALENDU BHATTA-CHARJEE (Assam): Madam Deputy Chairman, I rise to support the Arms Amendment Bill 1985. It is a matter of common knowledge that in recent times terrorism has assumed abnormal proportions in India. The terrorist activities have entered a new phase. It appears the terrorists are indulging in wanton acts of violence with the help of unauthorised arms and what is very serious and turbing is that in most cases such sort of terrorist activities are directed innocent people. We are receiving reports that such 'acts of terrorism from State of Punjab, from the Union Territory of Chandigarh, from Gujarat, Bihar. Assam and from many other parts India. We should bear in mind that terro. rism is not an end in itself, but it is means to an end and even a casual onlooker can see through the designs of terrorism. It aims at creating chaos. it aims at destabilising our country and it aims at dismembering our country. founding-fathers of our Constitution, while framing the Constitution, started with the words, "India, that is, Bharat shall be Union of States." Now, Madam, very concept of solidarity and integrity of India is challenged by this menace of terrorism and this unprecedented development has necessitated very logically change in the existing Arms Act of 1959. This Bill seeks to enhance the ment for possessing illegal arms and be precise, it intends to come down hea-

[Shri Kamalendu Bhattacharjee] vily on persons possessing illegal arms and to impose stricter penalties on them. may clearly be seen that the Bill has three objects before it: Firstly, it seeks to curb unauthorised manufacture, acquisition, possession and carrying on arms. Secondly, it seeks to withdraw the discretion of the courts to be lenient while sentencing the offenders under the Arms Thirdly, and most importantly, it seeks to have a deterrent effect so that terrorism can be kept at bay and can be combated in a more meaningful and effective way.

Madam Deputy Chairman, I was rather amused and surprised when the honourable Member on the Opposition side, Dipen Ghosh, was blowing hot and cold. We know that he is a champion of democracy. He was asking the Home Minister: "Do you think that by having Bill and by prescribing severe penalties on the offenders, you can check terrorism overnight?". But, Madam, know, himself being a champion of mocracy, that this is the best that we can do within the parameters of democracy. I would like to draw the attention of honourable Home Minister to one thing. Consequent upon passing of this Bill, there should be no procedural delay because otherwise those persons who are involved in such cases of possession of arms some sort of an advantage. I would also like the honourable Minister of Home Affairs to see to it that the persons induce others to keep arms in their possession are also brought within the purview of this law.

Finally, Madam, I would like to suggest that the law-enforcing agencies should be competently geared up and the administrative machinery should be co-ordinated so that this menace of terrorism is weeded out completely. I all through listening to the debate which was taking place on the earlier Bill, that is, the Terrorist and Disruptive Activities (Prevention) Bill, 1985, and the Minister very rightly pointed out: House is totally opposed to the cult of terrorism.". And, Madam, I hope that this Bill takes the right step in the right direction.

With these words, Madam, I support the Bill.

THE DEPUTY CHAIRMAN: Yes, Mr. Suraj Prasad. सूरज प्रसाद जी आप बोलेंगे क्या ?

श्री सूरज प्रसादः (बिहार) : मैं बोलने के लिये खड़ा हुम्रा हूं।

उपसभापति : यदि स्राप स्रपना नाम विदड़ा कर लेते हैं तो हम स्रापके स्राभारी होंगे ।

श्री सूरज प्रसाद : उस साइड से ग्रापको ग्रपील करनी चाहिये थी ।

उपसभापति : उनकी तरफ का यह लास्ट स्पीकर था।

श्री सूरज प्रसाद: शुरू में ही उन्होंने कहा था कि वगैर बाले इसको पास कर दिया जाये। ग्रब यह बोल रहे हैं।

उपसभापति : उनकी तरफ से श्रब कोई नहीं बोलेगा।

श्री सूरज प्रसाद: महोदया, सरकार ने म्राम्स एक्ट में संशोधन कर गैर कानूनी हथियार जो स्नातंकवादियों के हाथों में है या दूसरे लोगों के हाथों में है उन पर काब पाने की दिशा में कदम उठाया है। लेकिन यह वात सही नही है कि सरकार के पास कोई दूसरे कानून इस तरह के नहीं है। इन काननों के कारण भ्राज गैर कानगी हथियार का ग्रम्बार देण के ग्रंदर है। लेकिन सरकार ने उन्हें लागू करने में ग्रपनी संकल्प शक्ति का प्रदर्शन नहीं शक्ति श्रपनी मज़बत प्रदर्शन नहीं किया। कुछ ग्राधिक श्रीर् सामाजिक समस्यायें है जिनको हल करने में ग्रसफल रही है। जिसकी वजह से श्रांतक-वाद ग्रीर दूसरी तरह की समस्यायें देश की तरफ बढ़ती जा रही हैं। हमारे देश के अन्दर हत्या के लिये मृत्यु दण्ड की सजा है। फिर भी देश के अन्दर हत्यायें बढ़ती ही जाती हैं। इसलिये इस तरह के कान्न में संशोधन करने से म्रातंकवाद या गैर-काननी हथियार जो देश के अन्दर

भरे पड़े हैं, उन पर रोक लग जायेगी, ऐसी बात नहीं जान पड़ती है। देखने को अब भी यह मिलता है कि देश के बहतेरे हिस्सों में गैर कानूनी हथियार भरे पड़े हैं ग्रौर वे भारी पैमाने पर इस्तेमाल हो रहे हैं। पहले तो इस देश के उत्तर पर्वी हिस्से में गैर कान्नी हथियार इस्तेमाल होते थे। लेकिन स्रब पंजाब कानम्बर श्राया है ग्रौर ग्रभी कुछ दिन पहले दिल्ली के भ्रन्दर ट्रांजिस्टर बम के रूप में गैर कानुनी हथियारों का इस्तेमाल देखने को मिला है। ग्रब गुजरात में भी इस तरह की चीज देखने को मिल रही है जहां पर पुलिस ग्रीर दूसरे गैर कानुनी हथियारों के कारण 125 लोगों की हत्या हो चकी है। बिहार एक ऐसा स्टेट है जहाँ पर गैर कानुनी हथियारों के बारे में कई पाननीय सदस्यों ने भाषण किये है। हमारे पांच कम्यनिस्ट पार्टी के लोग इन गर कानूनी हथियारों के द्वारा मारे जा चके हैं श्रीर मझे यह कहते हए कोई हिचक नहीं है कि कुछ ग्रखबारों में, नवभारत टाइम्स **ग्रौ**र टेलीग़ाफ में यह ग्राया है।*

उपसभापति : ग्राप किसी मेम्बर नहीं ले Don't mentions names. You can mention any name. It will not

श्री सुरज प्रसाद: यह ग्रखवारों में चर्चा श्राई थी, इसलिये मैने कहा। मै यह कहना चाहता हूं कि पांच भारतीय कम्युनिस्ट पार्टी के लोगों की हत्या की गई है। इस बात का कहते हुए एक माननीय सदस्य द्वारा यह कहा गया कि कम्यनिस्ट पार्टी के लोगों के डारा आठ आद-मियों की हत्या की गई है। यह बात सरा-सर गलत है। हत्या जरूर हुई है. लेकिन यह इंडियन पीपुल्स फन्ट के द्वारा हुई है उनके ऊपर केस भी चलाया गया है। दूसरी वात इस संबंध में यह कहना चाहता हं कि ब्राज से एक दो महीने पहले बिहार के भागलपुर जिले में 14 ग्रादिवासियों की हत्या गैर-कानुनी हथियारों के द्वारा की गयी है। बिहार के ग्रन्दर ग्रभी हाल ही में पार्लियामेंट

श्रीर ऐसेम्बर्ली के चनाव हुए थे। इन चुनावों के दौरान गैर-कानुनी हथियारों का इस्तेमाल बहत बडे पैमाने पर हम्रा । एक सौ **अादिमयों के द्वारा हत्यायें हुई है। बिहार के** श्रन्दर कुछ सेनायें गठित की गयी है। ये सेनायें बडे-बडे भु-स्वामियों के द्वारा ग्रार एक्स-लैण्ड लाईस ग्रौर क्छ सम्पन्न द्वारा गठित की गयी है। ये सेनायें अनेकों नामों से पुकारी जाती है। कुछ भू-स्वामियों की सेनाये हैं ग्रौर कुछ क्रांतिकारी सेना के नाम से प्रचलित है। ये सब सेनायें गैर-काननी हथियार रखती हैं। किसानों ग्रौर खेतिहर मजदूरों के ग्रांदोलन को दबाने के लिये इन सेनांग्रों का इस्तेमाल किया जाता है। पश्चिमी चम्पारन दुसरा चम्बल बन चुका है जहां पर डाकुग्रों का राज चलता है । यहा पर हजारों की सख्या मे गैर-कानूनी हथियार है ग्रौर इनके द्वारा हत्यायें की जाती हैं। मुझे ये कहने में कोई हिचक नहीं है कि ये गैर-कानूनी हथियार उन लोगों के पास है जो समाज में सम्पन्न लोग हैं जो एक्स-लैण्ड लोईस है या बड़े भू-स्वामी हैं। पास गैर-कानुनी हथियार भरे पड़े हैं। इसलिये मैं सरकार से कहना चाहूंगा कि इन गैर-कानुनी हथियारों को जब्द करने के लिये भीघ्र कुछ कारगर कदम उठाये जाने चाहिये। हिंदस्तान के अन्दर गैर-कान्नी हथियार बढ़ते जा रहे है। स्राज पंजाब के अन्दर जो हथियार पकड़े गये हैं उनमें विदेशी निशान पाये गये है। यह भी कहा जाता है कि ये हथियार पाकिस्तान की नरफ से श्राए है। मैं सरकार से यह जान-ना चाहता हूं कि क्या सरकार जो पंजाब[्] को सीमा पाकिस्तान से मिली हुई है उस सीमा को सील करेगी ताकि जो गैर-कानुनी हथियार देश के अन्दर आ रहे हैं, वे न आ सके ? अन्तर में मैं यह कहना चाहता ह कि पंजाब के अन्दर जो आंतकवाद चल रहा है उस समस्या का समाधान राज-नितिक तौर पर ढूंढ़ा जाना चाहिये। जंब तक सरकार इस समस्या का समाधान राजनैतिक तौर पर नहीं करेगी तब तक पंजाब की समस्या का समाधान नहीं सकता है। ग्रौर आंत्रवाद पर काव नहीं नाया जासकता है। ग्रंत में विहार के बारे में कहना चाहंगा कि सरकार जल्दी से जल्दी

^{*}Not recorded.

[श्री सूरज प्रसाद]

ऐसे कदम उठाये जिससे बिहार के ग्रंदर जो गैर कानूनी हथियार भरें पड़े हैं, भूस्वामियों के पास, बड़े-बड़े लैंड लार्डस के पास उनको जब्त विद्या जा सके ताकि बिहार के ग्रंदर शांति स्थापना में मदद मिल सके।

श्री राम नरेश कुशवाहा (उत्तर प्रदेश) : माननीय उपसभापति महोदया, जब हम लोग छोटे-छोटे थे तो गावों में चोरिया हो जाती थी लेकिन डकैती नहीं। ...(व्यवधान)...भ्रब वडे हो गये, ग्राप लोग भी करते है, हम भी करते हैं म्राप ऐसा मानते हैं तो ठीक है । डकेती इसलिए नही होती थी क्योंकि जो हथियार डकैतों के पास थे वही हथियार गांव के लोगों के पास भी थे, चाक, भाला, बर्छी । ग्राज डकैत राइफल लेकर ग्राते हैं, स्टैन गन लेकर ग्राते है, बम लेकर ग्राते हैं ग्रौर गांव मे ग्रगर भ्रापकी जाती का थानेदार नही है भौर ग्राप पैसे वाले नही है तो चार इच की छरी भी सब्जी काटने के लिए ग्रापके गांस नहीं रहेगी । तो पहले डैंकैती इसलिए नहीं होती थी क्योंकि गांव के लोग डकैतों का मुकाबला करते थे लेकिन ग्राण क्या वे उनका मुकावला चाक ग्रौर ब्लैंड से करेंगे ? महोदया, यह सरकार कानन ग्रौर व्यवस्था के मामले में विल्कल ईमानदार नही है । मान्यवर, मैं म्रापसे कहना चाहता ह कि हथियार किसके पास है ? किन लोगों को ग्रापने हथियार दिये है। ग्रंपनी ग्रात्मरक्षा का ग्रंधिकार किसको है ? यह केवल उनको है जो धनी हैं, केवल बड़ी ज,ित के लोगों को है, 90 प्रतिशत इन लोगों को है । 10 प्रतिशत छोटी ज.ति व.लों को मिला होग। लेकिन जातिबाद के चलते भ्रष्टाचार, के चलते केवल सामन्तों, बड़े लोगों ग्रौर पैसे वालों को ही हथियार मिलते है, गरीब अविभियों को नही मिलते । ग्रात्मरक्षा का ग्रधिकार सब को है। लेकिन बाकी लोगों को ग्रापने ग्रात्मरक्षा का अधिकार क्या दे रखा है, कैसे आप उनकी रक्षा करेंगे ? मैं ग्रापसे कहना चाहता हूं कि जो कन्ट्री मैड गन हैं या

जो भी हथियार गांव में बन सकते हैं उन पर बिल्कूल प्रतिबन्ध मत लगाइए, उसको बिल्कुल फ़ी छोड़ दीजिए, इस पर सजा देने की बात छोड़िये क्योंकि ग्रगर ग्राज रूस ग्रीर ग्रमेरिका, दोनों के पार परमाणु बम न होते तो विश्व यद्ध कभी का हो गया होता । लेकिन शक्ति सन्तूलन के कारण विश्व युद्ध नहीं हो रहा है । इसलिए जब तक ग्राप गांवों में भी शक्ति संतुलन का हिसाब नहीं रखेंगे तब तक गाँवों मे गरीबों की रक्षा नहीं हो सकती, चोरी ग्रौर डैकैतियां बंद नहीं होंगी । स्राज जो डकैत गावों में जाते हैं तो जिसके पास हथियार का लाइसेंस है उससे मिल जाते है, नहीं तो उसको चार ग्रादगी घेर लेते हैं ग्रौर पूरे गांव को ग्राराम से लुटते है क्योंकि उनकी पड़ा है कि एक ही ग्रादमी है, जिसके पास हथियार हैं श्रौर किसी के पास नहीं है। इसी तरह से गुंडा चौराहे पर चलता है ग्रौर किसी को भी मार देता है क्योंकि वह जानता है कि मेरे पास हथियार है श्रौर किसी के पास नही है । इसलिए मेरा निवेदन है कि ग्राप हथियार रखना फ़ी कर दीजिए । अगर आप ऐसा करेंगे तो ऐसे लोगों को भय होगा कि अगर मैं मारूंगा तो दुसरा भी मार देगा । इससे गुडागर्दी बन्द हो जायेगी, चोरी-डकैतियां बन्द हो जायेंगी ग्रौर गरीबों को सताना बन्द हो जायेगा । मान्यवर, अभी मैं अहमदाबाद से आया हं । मान्यवर, पूलिस ने वहां भ्राठ सौ, बारह सौ मसलमानों के घर लटे, फंके ग्रौर लुट-वाये है, पांच सौ हरिजनों के घर लूटे गये हैं. फुंक गये हैं ग्रीर लुटवाये गये हैं, पुलिस की मौजदगी में । ग्रगर उनके पास ग्रात्म रक्षा के लिए कोई चीज होती तो क्या इतने बड़े पैमाने पर यह अन्याय हो सकता है। मैं श्रापसे कहना चाहना हूं कि ग्रगर सचम्च में ग्राप ईमानदार हैं. या ला एंड फ्रांडर के मामले में, शांति ग्रौर व्यवस्था के मामले में तो फिर छोटे हथियारों को फ़ी कीजिए । पुलिस ग्रौर सेना के जो हथियार है उन पर भले ही प्रतिबन्ध लगादे ग्रौर न इनको देने की जरूरत है, उनको स्राप स्रपने कारखानों में बनवाइये ग्रौर यह देखिए

कि इनकी तस्करी न हो । लेकिन जो हथियार गांव में बनते हैं उन पर ग्राप प्रतिबन्ध हटा दीजिए । अधिक से अधिक वहां के थाने में उनका लाइसेंस लगवा दीजिए कि इस के लिए 2 या 4 या 10 रुपया जमा करा दें । ग्रगर श्राप ऐस। नहीं करेंगे तो हरिजन ग्रौर गरीब म्रादमी म्रपनी मात्म-रक्षा के लिए हथि-यार नहीं खरीद पायेगा । लेकिन सस्ते हथियार गांव गांव में हैं ग्रौर वे इतने ज्यादा है कि कोई भी सरकार उसको नहीं रोक सकती । कल अगर मुझे गृह मंत्री के पद पर बिठा दें तो मैं भी उनको नहीं रोक सकता हूं। इसलिए मैं ग्रापसे कहना चाहता है कि ग्राप हथियारों को फ्री कर दीजिए। छोटे छोटे हथियार गांवों मे बन रहे है। जब रोक नहीं सकते तो सब का हथियार धरवा लीजिए । सब से पहले लाइसेंसी हथियार सब का, चाहे वह गृह मंत्री हों, चाहे कुशबाहा हो या राजा साहब हों, कोई भी हो, इन सबके हथियार रखवा लेगिजिए । ग्रीर उसके बाद उनका भी रखवा लीजिए, तय तो कुछ होगा । या तो बिल्कुल हथियार जमा कराइये या फिर सब को हथियार दीजिए, तब तो कोई व्यवस्था चलेगी, तब म्राप गरीबों की रक्षा कर पायेंगे, तब स्राप गरीबों के घर स्रौर गृहस्थी की रक्षा कर पायेंगे श्रीर उनके सम्मान की रक्षा कर पायेंगे, वरना कोई नहीं कर पायेंगे। क्या कानुन नहीं था? यह तमाम ग्राई० सी० सी० बना हुन्रा है, महोदया, म्रांतकवादियों से निपटने के लिए इसीं के बल पर श्रंग्रेजों ने श्रांतकवादियों से निपटा था। यह धारा 121, 122, 123 स्रौर 148... (व्यवधान) तथा 153, ये सारी धाराएं जिनसे उन्होंने निपटा था । श्रौर श्रापने हिम्मत के साथ ग्रौर मन के साथ रोकने के लिए कोई कार्यवाही नहीं की ग्रौर यह सारा पूलिंदा ले करके क्या करेंगे महोदया, जब कमजोर म्रादमी होता मर्द बाहर मार खाता है तो वह घर में म्राकर प्रपनी ग्रौरत को मारता है ग्रौर ग्रीरत जब मार खाती है तो वह ग्रपने बच्कों को मारती है। उसी तरह से वे लोग ग्रांतकवाद का डंडा ৰো. हे हैं तो गरीबों को मारने के लिए

कानून ला रहे हैं। लेकिन सारा कानन रहते हुए भी इन लोगों ने कोई कार्यवाही नहीं की, सारा ग्रातंकवाद बढने दिया ग्रीर. एक तरफा गरीबों को पिटवाने के लिए सारा काम कर रहे हैं । वह रतीभर भी स्रगर गांधी जी के प्रति वफादार हों. नेहरू जी के समाज के प्रति वफादार हों ग्रौर इस देश में गरीबों की रक्षा करने के लिए स्रौर शांति स्रौर सुरक्षा व्यवस्था को कायम रखने के लिए योडी सी भी श्रापकी मंसा हो तो निश्चित रूप से इस देश में शक्ति संतुलन के ब्राधार पर ये सारे हथियार फी कर दीजिए ग्रौर दो, चार, दस रुपया लायसेंस के लिए ग्रीर रजिस्देशन के लिए कर दीजिए देखिये कल से सारी व्यवस्था ठीक हो जायेगी । इन शब्दों के साथ मैं स्रापसे विदा लेता हं।

THE DEPUTY CHAIRMAN: Shri P. Radhakrishna—please take only two minutes.

SHRI PUTTAPAGA RADHAKRISH-NA: Madam, how can I finish in two minutes? It hardly matters if I support the Bill or oppose the Bill. But there are a few points that are important and needed to be discussed.

Madam, the Home Minister, introducing the Bill was explaining to the House that the primary object of the Bill is to meet the requirement from the point of terrorist activities. But just the House has passed an anti-terrorist activities Bill and there is no need move this Bill and get it passed by this House. Secondly, there are sufficient number of Acts in the criminal law in Government store. And why do they need another arm in their store without any proper use? More particularly, the amendment is meant only to extend the term of imprisonment. When one is prepared to undergo one year amprisonment, he does not mind undergoing three imprisonment. If one is prepared to undergo five years' imprisonment, he does not mind undergoing seven years' imprisonment. What is the difference in the length of an imprisonment? Particularly, Madam, the very proviso to Section 25 of [Shri Puttapaga Radhakrishna]

this Act keeps the discretion open to the court to give even less than six months' imprisonment. The very discretion itself defeats the object of the Bill when it is made into an Act. And when it is put into practice, the professional criminals will escape from the punishment they know the loopholes in the law. Only the innocent people will be in this. When we put it into practice. there will be some more difficulties. The jurisdiction of the courts in the criminal law is demarcated bv the length of punishment. Hitherto, the punishment under the Arms Act was triable by the First Class Judicial Magistrate. When it is made seven years of rigorous imprisonment, it comes under the jurisdiction of either the Assistant Sessions Judge or the District Sessions Judge. Then, in some provision of the Act, permission of the Government or the District Collector required for prosecution. When the offence involves some such permission by the Government, the procedure becomes more cumbersome and it delays the prosecution and when the prosecution is delayed naturally the evidence is tampered with and all such things take place and as we generally say, if justice is delayed, justice is denied. That is why there is no need of such a Bill and it is better for the hon. Minister to withdraw the Bill.

THE DEPUTY CHAIRMAN: Shri Bhuvanesh Chaturvedi, not here. Shri Dharam Chander Prashant, not here. The Minister now.

SHRI S. B. CHAVAN: Madam Deputy Chairman, I am teally very happy that this Bill should evoke so much interest of the Members; it is a very innocuous and very simple Bill but large number of things have been said by most of the hon. Members who probably did not get an opportunity on the previous Bill.

SHRIMATI MARGARET ALVA (Karnataka): That is the secret.

SHRI S. B. CHAVAN: And that is why most probably they thought that this was the proper time when they could possibly participate in the discussion and

give vent to the feelings which they wanted to give in the earlier Bill.

There can be no point of dispute about several things which the hon. Members have stated here, whether we are able to tackle some of the problems, the areas of zamindars and other areas; certainly these are matters which the State Government should naturally look into. Nobody is here to justify any kind of thing which is to be perpetrated anywhere. But it will be Jifficult for me to justify or to refute any of the allegations which the hon. Members have made here. T don't think the Members mean that Central Government should take over the responsibility which normally is supposed to be the jurisdiction of the State Governments. So they had their say and I don't think it will be possible for me either to explain or to refute what the hon. Members have stated. I can see the point that arms smuggling is there and in different manner, arms are being smuggled the country. There are surreptitious ways in which this is being done and the Government is very alert to the problem; we are trying our level best to see that we are able to at least minimise it. I don't know whether it will be possible for us to totally stop it but at least bring it to the bares minimum so that we are able to tackle this problem in more effective manner. There seems to be some misunderstanding: I don't know which hon. Member said it that it would have been better if the provisions could have been made applicable to Gujarat, I don't know if the hon. Member had read the Bill. This is applicable to entire country and there is no question of any State being left out. But special provision has been made only in case of areas which are notified as disturbed areas where punishment is more deterrent than in case of normal areas. That is the only distinction made. I assure the House that here is no quesion of leaving out any area.

One point was made that if nunishment is enhanced from 5 to 7 years, probably Additional Sessions Judge or Sessions Judge will be required to try the case. Another issue was about problem of the

State Government. Both these issues are such in which I don't think that Government itself is very much interested. The State Governments also are equally interested in seeing that provisions of the Bills are implemented in the spirit which they are enacted here. So nobody is interested in encouraging any kind of terrorist activity. So the State Governments will delegate the powers so far protection part is concerned, to the Deputy Commiissioners, and they will expedite all the cases. I do not think I need anything more. I thank all the hon. Members for sitting so late and for evincing so much interest in this Bill.

THE DEPUTY CHAIRMAN: I shall now put the motion for consideration to vote: The question is:

"That the Bill further to amend the Arms Act, 1959, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause-by-clause consideration of the Bill. We shall first take up clause 2. There is one amendment by Shri Satya Prakash Malviya. He is not here. I shall now put clause 2 to vote.

The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI S. B. CHAVAN: Madam, I beg to move:

"That the Bill be passed."

The quesion was proposed

SHRI LAL K. ADVANI: (Madhya Pradesh): Madam Deputy Chairman, I rise to support this Bill. But I support this Bill not because of its content, but because of its objective. The objective is a matter

about the entire House is concerned. The Bill itself refers to the growth of terrorism. in Punjab and Chandigarh specifically. I believe, terrorism has reached a phase today hope my apprehensions prove wrong that it is likely to become a protected guerilla war, gueralla battle, with certain elements of the society who have become committed to a kind of disruptive movement. However, I feel that the rationale is not very convincing. Penologists the world over have been expressing the view that merely by increasing the punishment from six months to one year, one year to three years, five years to seven years you do not make law deterrent. а Deterrent is dependent not on the adequacy of the sentence, as much as it is upon the effectiveness of the intelligence mechanism and of the law enforcement machinery. In regard to these different aspects, which together cause deterrent, namely the law, the intelligence apparatus and then the law forcement machinery. I hold that it the duty of the executive, to pay much more attention to the last two, than it has been paying to the making of laws. I heard the speeches here. I heard Ramanand Yaday from the Congress Party. Whatever he said was perfectly right. Merely by increasing the sentence, you are not going to curb terrorism; you make the intelligence set-up more effective; you must make the police adminstration more effective. Madam, we will be adjourning today. After a couple of months, we will be meeting again.

SHRI S. W. DHABE (Maharashtra): There is one more Bill.

SHRI LAL K. ADVANI: J said, we will be adjourning today. I did not say that we will be adjourning after this Bill is passed. We will be adjoining today certainly, before 12 P.M.

So far as Parliament is concerned, whatever you have asked for from Parliament during the last two years, in so far as laws are concerned, Parliament has given it to you. This is the last such law in respect of terrorism. We would like to see that the Government deals with this problem, this menace, effectively, because, as I said, the other day, it is not a problem

merely for the Government, it s a problem for the whole country. We should caccept the challenge. Parliament has accepted the challenge and has armed epted the challenge and has armed you with all the powers that you have asked for even when we disagreed with specific request. As I said,. I do not agree with the rationale advance for this Bill. But you are the best judge, you are the executive, you have to implement Therefore, when you have asked for it, we have given it to you. Now. your worth. The ball is in your court.

THE DEPUTY CHAIRMAN: Now, the question is:

"That the Bill be passed."

The motion was adopted.

THE SECURITIES CONTRACTS (RE-**GULATION) AMENDMENT BILL, 1985**

THE DEPUTY CHAIRMAN: May I make a request? We have one more Bill, Securities Contracts (Regulation) Amendment Bill. It is not personal security; it is financial security. We have been discussing quite a lot throughout the whole day. We have been discussing very important Bills. If the House so feels, we can pass this Bill without any discussion. There is nothing much in it.

SHRI S. W. DHABE (Maharashtra): This is an important Bill,

THE DEPUTY CHAIRMAN. thing we discuss in Parliament is important.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE JANARDHAN POOJARI): Madam, I beg to move:

"That the Bill further to amend the Securities Contracts (Regulation) 1956, as passed by the Lok Sabha, be taken into consideration."

THE DEPUTY CHAIRMAN. I think the hon. Members will please sit down and listing.

SHRI JANARDHAN POOJARI; As the hon. Members are aware, the Securities Contracts (Regulation) Act 1956....

THE DEPUTY CHAIRMAN: The Bill is going to be passed. Everybody has agreed. You just move the motion.

th

SHRI R. RAMAKRISHNAN (Tamil Nadu): No, no, let him move the It is a very important Bill. No bill can be rushed through. We will be brief and to it the point.

DEPUTY CHAIRMAN: Okay, THE only he will speak. Everybody else has agreed.

SHRI JANARDHAN POOJARI:..... deals with stock exchanges and trading in industrial securities of public limited companies. The stock exchanges and trading in industrial securities are essential for raising finance for industrial and other projects and for providing liquidity and 19 marketability to investors who are largely 18 small investors. Such investors are spread "? all over the country. Madam, under the existing law and Articles of Association of most of the companies, the Board Directors of the companies have power to for refuse registration of transfer of securities without assigning any reason. Though the aggrieved persons can appeal to the Company Law Board against such refusal, it place an undue burden on them. Besides, in most of the countries in the world which depend on the capital markets for raising resources for companies, transferability of securities is ensured. To eliminate hardships to the particularly to the small investors, and to modernise the system of transfer of secucountry, it is proposed to rities in our amend the Securities Contracts (Regulation) Act 1956 to provide for free transferability of securities listed in the stock exchanges. I would, however, add here that suitable safeguards to prevent take-over bide have also been incorporated in the amendment. Another significant feature of this Bill is that Bill is that instead of the investor, the company has to make a reference to the Company Law Board in case of refusal.